NATIONAL HUMAN RIGHTS COMMISSION

MILLENNIUM POST, Delhi, 10.7.2024
Page No. 2, Size:(8.69)cms X (14.04)cms.

23 child labourers saved

NHRC sends notice to Delhi govt, police chief; calls for survey

NEW DELHI: The NHRC said on Tuesday that it issued a notice to the Delhi government and the city's police commissioner over reports of 23 child labourers being rescued from the Northwest district.

They were reportedly brought from nearby states and allegedly worked in various factories, the National Human Rights Commission (NHRC) said in a statement.

A survey of Delhi is required to know if there are more industrial units where children are being engaged as labourers and what action has been taken against them, it said.

The rights body took suo motu cognisance of a media report from July 5 that said 23 child labourers, including nine girls, were rescued from the Saraswati Vihar area.

It observed that the content of the report, if true, raised a serious issue of violation of the rights of the children.

The Child Labour (Prohibition and Regulation) Act prohibits the employment of children under the age of 14 in any capacity. The law also makes it a criminal offence to employ a child.

Accordingly, the NHRC issued notices to the Delhi chief secretary and the police commissioner to submit a detailed report within two weeks.

The NHRC directed the Northwest Delhi district magistrate to submit a report on actions under the Child Labour Act, steps for rehabilitation and education of affected children, and legal measures against bondage. It also sought information on actions against factory owners accused of violating labour laws. In a separate statement, the NHRC took suo motu cognisance of a media report highlighting poor conditions at Jind Civil Hospital in Haryana, with only 19 out of 55 doctor posts filled and inadequate medical facilities. It issued a notice to the Haryana chief secretary for a detailed report within a week to address healthcare deficiencies. MPOST

TIMES OF INDIA, Delhi, 10.7.2024
Page No. 5, Size:(4.03)cms X (17.78)cms.

Rescue of 23 child labourers: NHRC notices to govt, cops

TIMES NEWS NETWORK

New Delhi: National Human Rights Commission has issued notices to Delhi govt and the police commissioner seeking a report within two weeks in a case involving 23 child labourers rescued from factories in the Saraswati Vihar area of northwest district in Delhi.

NHRC has taken suo motu cognisance of a news report dated July 5 that highlighted the case involving nine girls and 14 boys who have been rescued and sent to a govt-run children's home.

The commission has also asked the state to carry out a survey to establish if there are more industrial units where children are being engaged as labourers and what action has been taken against them.

NHRC said in its statement that earlier also, the commission had come across such complaints and news reports alleging violation of labour laws by owners of factories running in various parts of the national Capital.

In view of this, the commission has sought to know the action taken against such delinquent employers.

In the Saraswati Vihar case, the children were brought to Delhi from nearby states and were working in various factories dealing in steel polishing, utensils and cardboard among others. The commission observed that if the reports were true, they raised a serious issue of violation of the rights of children. The Child Labour (Prohibition and Regulation) Act prohibits employment of children under the age of 14 years in any capacity including domestic help.

NATIONAL HUMAN RIGHTS COMMISSION

HINDU, Delhi, 10.7.2024
Page No. 3, Size:(2.99)cms X (16.01)cms.

NHRC notice to Delhi CS, police chief on rescued children

The Hindu Bureau
NEW DELHI

The National Human Rights Commission (NHRC) on Tuesday issued notices to the Chief Secretary and the Commissioner of Police of Delhi over the 23 child labourers – nine girls and 14 boys – rescued from Saraswati Vihar in north-west Delhi.

All the children, allegedly brought to the Capital from nearby States, were working in various factories.

As per the Child Labour (Prohibition and Regulation) Act, 1986, as amended in 2016, employment of children under the age of 14 years in any capacity, including domestic help, is prohibited. It is also a criminal offence to employ a child as a labourer.

Calling for a detailed report, the NHRC also directed the area's district magistrate to include the action taken as per the provisions of the Act, steps taken for rehabilitation of the children and their reunion with their families, and efforts to continue their education.

"The DM is also expected to inform us regarding legal action taken if any child labourer was being kept under bondage," the NHRC statement said.

STATESMAN, Delhi, 10.7.2024
Page No. 2, Size:(9.19)cms X (26.27)cms.

NHRC issues notices to Chief Secy, top cop over rescue of child labourers

NEW DELHI, 9 JULY

The National Human Rights Commission on Tuesday took suo motu cognizance of a media report, carried on July 5, that 23 child labourers were rescued in the Saraswati Vihar area of North-West District, Delhi.

According to an official release, the children including nine girls and 14 boys were brought to Delhi from nearby states and were working in various factories. "The Commission has observed the contents of the news report, if true, raise a serious issue of violation of the rights of the children. The Child Labour (Prohibition and Regulation) Act, 1986 as amended in 2016 prohibits the employment of children under the age of 14 years in any capacity including domestic help," the release said. AGENCIES

NATIONAL HUMAN RIGHTS COMMISSION

AMAR UJALA, Delhi, 10.7.2024
Page No. 9, Size:(10.56)cms X (9.04)cms.

बाल मजदूरी मामला : दिल्ली पुलिस व प्रशासन को दो सप्ताह में देना होगा जवाब

एनएचआरसी ने बाल मजदूरी से बचाए गए 23 बच्चों के मामले का लिया संज्ञान

अमर उजाला ब्यूरो

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बाल मजदूरी मामले में स्वतः संज्ञान लेते हुए दिल्ली पुलिस और प्रशासन को नोटिस जारी करते हुए दो सप्ताह के भीतर कार्यवाही पर विस्तृत रिपोर्ट मांगी हैं।

बता दें कि 5 जुलाई को दिल्ली के उत्तर-पश्चिम के सरस्वती विहार से नौ लड़कियों और 14 लड़कों सहित 23 बाल मजदूरों को बचाया गया था। एनएचआरसी ने कहा है कि बच्चों को आस-पास के राज्यों से लाकर विभिन्न कारखानों में काम कराया जा रहा था। इसे लेकर आयोग ने कड़े कदम उठाए हैं। प्रदेश प्रशासन को विभिन्न निर्देश जारी किए हैं।

विस्तृत रिपोर्ट में दिल्ली सरकार और पुलिस आयुक्त को दो सप्ताह के भीतर यह बताना है कि बच्चों के पुनर्वास के लिए क्या क्या कदम उठाए गए। शिक्षा और परिवारों से मिलाने के लिए किसी कार्य योजना पर अमल किया जा रहा है कि नहीं। यदि कोई बंधुआ मजदूर के रूप में काम कर रहा है, तो उस दिशा में कानूनी कार्रवाई करने का क्या प्रावधान है। आयोग ने सभी औद्योगिक इलाकों का सर्वे कराकर सुनिश्चित करने को कहा है कि वहां बाल मजदूरी तो नहीं की जा रही है। यदि ऐसा है तो नियोक्ता के खिलाफ क्या कार्रवाई की जा रही है। मामले में उत्तर पश्चिम दिल्ली के जिला मजिस्ट्रेट को भी शामिल किया गया है।

जींद सिविल अस्पताल मामले में हरियाणा सरकार को नोटिस

एक अन्य मामले में आयोग ने हरियाणा के जींद में सिविल अस्पताल की खराब चिकित्सा व्यवस्था पर हरियाणा सरकार के मुख्य सचिव को नोटिस जारी कर एक सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। आयोग ने स्वास्थ्य सेवाओं पर सवालिया निशान लगाते हुए कहा है कि डॉक्टरों के 55 स्वीकृत पद हैं। इनमें से केवल 19 पद भरे हैं। हर दिन करीब 2 हजार मरीज अस्पताल आते हैं। हालांकि, उनमें से अधिकांश को अलग-अलग अस्पतालों में रेफर कर दिया जाता है, क्योंकि अस्पताल में चिकित्सा उपकरण और दवाइयों का अभाव है। यही नहीं बंदरों के आतंक के चलते अलग से तीमारदारों और मरीजों परेशानियों का सामना करना पड़ता है। आयोग ने कहा कि यदि यह सभी बातें सही हैं तो रोगियों के स्वास्थ्य और चिकित्सा देखभाल के अधिकार के उल्लंघन का गंभीर मसला है। यह नागरिकों के मूल अधिकारों पर भी कुठाराघात है। आयोग ने राज्य सरकार से कहा है कि वह सिविल अस्पताल में सुधार सुनिश्चित करें। डॉक्टरों की तुरंत नियुक्ति हो। मरीजों को उपचार मिले, उन्हें दवाएं भी उपलब्ध कराई जाएं।

हेल्पलाइन नंबर 1098 का प्रचार करने का निर्देश: हाईकोर्ट

नई दिल्ली। उच्च न्यायालय ने मंगलवार को दिल्ली सरकार को राष्ट्रीय राजधानी में बच्चों द्वारा भीख मांगने की घटनाओं से निपटने के लिए बाल हेल्पलाइन नंबर 1098 का प्रचार करने का निर्देश दिया है। कार्यवाहक मुख्य न्यायाधीश मनमोहन वन्यायमूर्ति तुषार राव गेडेला की पीठ ने बाल भीख मांगने के खिलाफ एक जनहित याचिका पर सुनवाई करते हुए यह निर्देश दिया। दिल्ली सरकार ने पीठ को बताया कि कोई भी व्यक्ति इस तरह की घटना की सूचना हेल्पलाइन पर दे सकता है और इसके लिए एक तंत्र बनाया गया है, जिसके तहत बच्चे को परामर्श दिया जाएगा और उसे उसके पैतृक घर या बाल देखभाल संस्थान में भेजा जाएगा। ब्यूरो

RASHTRIYA SAHARA, Delhi, 10.7.2024
Page No. 7, Size:(5.89)cms X (10.37)cms.

एनएचआरसी के रिक्त पदों को भरने की याचिका पर जवाब तलब

नई दिल्ली (एसएनबी)। सुप्रीम कोर्ट ने केन्द्र सरकार को निर्देश दिया कि वह उस याचिका पर दो हफ्ते में जवाब दाखिल करे, जिसमें राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के रिक्त पदों को भरने के लिए निर्देश देने का अनुरोध किया गया है।

चीफ जस्टिस धनंजय चंद्रचूड़ और जस्टिस जमशेद पारदीवाला की बेंच ने केन्द्र से कहा कि वह इस दिशा में उठाए गए कदमों से उसे अवगत कराए और बताए कि एनएचआरसी के रिक्त पदों को भरने में कितना समय लगेगा।

THE WIRE, Online, 10.7.2024
Page No. 0, Size:(0)cms X (0)cms.

23 child labourers rescued NHRC sends notice to Delhi govt police chief calls for survey

https://www.theweek.in/wire-updates/national/2024/07/09/des42-nhrc-notices.html

New Delhi, Jul 9 (PTI) The NHRC said on Tuesday that it issued a notice to the Delhi government and the city's police commissioner over reports of 23 child labourers being rescued from the Northwest district.

They were reportedly brought from nearby states and allegedly worked in various factories, the National Human Rights Commission (NHRC) said in a statement.

A survey of Delhi is required to know if there are more industrial units where children are being engaged as labourers and what action has been taken against them, it said.

The rights body took suo motu cognisance of a media report from July 5 that said 23 child labourers, including nine girls, were rescued from the Saraswati Vihar area.

It observed that the content of the report, if true, raised a serious issue of violation of the rights of the children.

The Child Labour (Prohibition and Regulation) Act prohibits the employment of children under the age of 14 in any capacity. The law also makes it a criminal offence to employ a child.

Accordingly, the NHRC issued notices to the Delhi chief secretary and the police commissioner to submit a detailed report within two weeks.

The Northwest Delhi district magistrate has been directed to submit a report indicating the action taken, according to provisions of the Child Labour (Prohibition and Regulation) Act, steps taken for their rehabilitation and reunion with their respective families as well as to continue their education, the commission said.

The district magistrate is also expected to inform regarding legal action taken if any child labourer was being kept "under bondage", it added.

Earlier, the commission came across such complaints or news reports that alleged violations of labour laws by owners of some factories running in the national capital. In view of this, the commission also sought to know about the action taken against such delinquent employers, the statement said.

In a separate statement, the NHRC said it took suo motu cognisance of a media report from July 5, alleging that the infrastructure of a civil hospital in Jind in Haryana was in "poor condition".

"There are 55 sanctioned posts of doctors in the hospital out of which only 19 posts are filled. Reportedly, about 2,000 patients visit the hospital daily. However, most of them are referred to other hospitals as it has neither proper medical equipment nor medicines. The monkey menace in the hospital has further added to their woes," the statement said.

The commission observed the content of the news report, if true, raised a serious issue of violation of the right to health and medical care of the patients.

Accordingly, it issued a notice to the Haryana chief secretary, seeking a detailed report within one week.

The report is expected to include the steps taken or proposed to be taken to improve the overall condition of the Jind Civil Hospital so that patients can get medical care without any difficulty and are not referred to the other hospitals due to the non-availability of doctors and other necessary life-saving facilities, it said.

PRINT, Online, 10.7.2024
Page No. 0, Size:(0)cms X (0)cms.

23 बाल श्रमिक मुक्त कराए गए: एनएचआरसी ने दिल्ली सरकार और पुलिस आयुक्त को नोटिस भेजा

https://hindi.theprint.in/india/23-%E0%A4%AC%E0%A4%BE%E0%A4%B2-%E0%A4%B6%E0%A5%8D%E0%A4%B0%E0%A4%AE%E0%A4%BF%E0%A4%95-%E0%A4%AE%E0%A5%81%E0%A4%95%E0%A5%8D%E0%A4%A4-%E0%A4%95%E0%A4%B0%E0%A4%BE%E0%A4%8F-%E0%A4%97%E0%A4%8F-%E0%A4%8F/706143/

नयी दिल्ली, नौ जुलाई (भाषा) **राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी)** ने मंगलवार को कहा कि उसने उत्तर पश्चिम जिले से 23 बाल श्रमिकों को मुक्त कराने की खबर को लेकर दिल्ली सरकार और राजधानी के पुलिस आयुक्त को नोटिस भेजा है।

एनएचआरसी ने एक बयान में कहा कि बताया जा रहा है कि बाल श्रमिकों को आसपास के राज्यों से लाया गया था जो कथित तौर पर विभिन्न कारखानों में काम कर रहे थे।इसमें कहा गया है कि यह जानने के लिए दिल्ली में एक सर्वेक्षण की आवश्यकता है कि क्या और भी औद्योगिक इकाइयां हैं जहां बाल श्रमिक काम कर रहे हैं और उनके खिलाफ क्या कार्रवाई की गई है।

मानवाधिकार निकाय ने पांच जुलाई की एक मीडिया खबर पर स्वत: संज्ञान लिया, जिसमें कहा गया था कि नौ लड़कियों सहित 23 बाल श्रमिकों को सरस्वती विहार क्षेत्र से मुक्त कराया गया।

यह कहा गया कि रिपोर्ट की सामग्री यदि सच है, तो यह बच्चों के अधिकारों के उल्लंघन का गंभीर मुद्दा उठाया गया है।

बाल श्रम (निषेध और विनियमन) अधिनियम 14 वर्ष से कम उम्र के बच्चों के काम पर रखने पर प्रतिबंध लगाता है। कानून किसी बच्चे को नियोजित करने को भी एक आपराधिक कृत्य बनाता है।

एनएचआरसी ने दिल्ली के मुख्य सचिव और पुलिस आयुक्त को दो सप्ताह के भीतर एक विस्तृत रिपोर्ट प्रस्तुत करने के लिए नोटिस जारी किया है।

एनएचआरसी ने कहा कि उत्तर पश्चिमी दिल्ली के जिला अधिकारी को बाल श्रम (निषेध और विनियमन) अधिनियम के प्रावधानों के अनुसार की गई कार्रवाई, बाल श्रमिकों के पुनर्वास और उनका उनके संबंधित परिवारों के साथ पुनर्मिलन के साथ-साथ उनकी शिक्षा जारी रखने के लिए उठाए गए कदमों का संकेत देने वाली एक रिपोर्ट प्रस्तुत करने का निर्देश दिया गया है।

बयान में कहा गया है कि जिलाधिकारी से यह भी अपेक्षा की जाती है कि यदि किसी बाल श्रमिक को 'बंधक' बनाकर रखा गया था तो की गई कानूनी कार्रवाई के बारे में सूचित करें।

एक अलग बयान में एनएचआरसी ने कहा कि उसने पांच जुलाई की मीडिया की एक खबर पर स्वत: संज्ञान लिया है, जिसमें आरोप लगाया गया है कि हरियाणा के जींद में एक सिविल अस्पताल का बुनियादी ढांचा 'खराब स्थिति' में है।

बयान में कहा गया, ''अस्पताल में चिकित्सकों के 55 पद स्वीकृत हैं लेकिन इनमें से केवल 19 पद भरे हुए हैं। कथित तौर पर लगभग 2,000 मरीज प्रतिदिन अस्पताल आते हैं। लेकिन उनमें से अधिकतर

को अन्य अस्पतालों में भेजा जाता है क्योंकि अस्पताल में न तो उचित चिकित्सा उपकरण हैं और न ही दवाएं। अस्पताल में बंदरों के आतंक ने उनकी परेशानियां और बढ़ा दी हैं।''

Delhi: NHRC Issues Notice To Chief Secretary, Police Commissioner over Media Reports Mentioning 23 Child Labourers rescued From Factories

https://www.jaisalmernews.com/news/state/delhi-nhrc-issues-notice-to-chief-secretary-police-commissioner-over-media-reports-mentioning-23-child-labourers-rescued-from-factories-249486/#google_vignette

National Human Rights Commission, NHRC has issued notices to Delhi Chief Secretary and Commissioner of Police over the media reports mentioning 23 child labourers, including nine girls and 14 boys were rescued from factories in the North-West District of National Capital Delhi. NHRC has asked for reports within the two weeks.

The commission also directed to District Magistrate, DM of North West Delhi to submit a report of action taken as per provisions of the Child Labour (Prohibition and Regulation) Act, especially steps taken for children rehabilitation and reunion with their respective families. NHRC has also asked for a report on legal actions taken by the DM.

NHRC also directed for a survey of the NCT of Delhi to know the industrial units employing child labourers. The commission took suo motu cognizance on media reports. The media reports mentioned that children were brought to Delhi from nearby states and were working in various factories.

Disclaimer: This press release is sourced from News On AIR, Prasar Bharti and Press Information Bureau India (PIB).

Delhi: एनएचआरसी ने बाल मजदूरी मामले में दिल्ली पुलिस और प्रशासन को नोटिस भेजा, दो सप्ताह में जवाब देने को कहा

https://www.amarujala.com/delhi-ncr/nhrc-sent-notice-to-delhi-police-and-administration-in-child-labor-case-2024-07-10

राष्ट्रीय मानवाधिकार आयोग **(एनएचआरसी)** ने बाल मजदूरी मामले में स्वत: संज्ञान लेते हुए दिल्ली पुलिस और प्रशासन को नोटिस जारी करते हुए दो सप्ताह के भीतर कार्यवाही पर विस्तृत रिपोर्ट मांगी हैं।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बाल मजदूरी मामले में स्वत: संज्ञान लेते हुए दिल्ली पुलिस और प्रशासन को नोटिस जारी करते हुए दो सप्ताह के भीतर कार्यवाही पर विस्तृत रिपोर्ट मांगी हैं। बता दें कि 5 जुलाई को दिल्ली के उत्तर-पश्चिम के सरस्वती विहार से नौ लड़कियों और 14 लड़कों सहित 23 बाल मजदूरों को बचाया गया था। एनएचआरसी ने कहा है कि बच्चों को आस-पास के राज्यों से लाकर विभिन्न कारखानों में काम कराया जा रहा था। इसे लेकर आयोग ने कड़े कदम उठाए हैं। प्रदेश प्रशासन को विभिन्न निर्देश जारी किए हैं।

विस्तृत रिपोर्ट में दिल्ली सरकार और पुलिस आयुक्त को दो सप्ताह के भीतर यह बताना है कि बच्चों के पुनर्वास के लिए क्या क्या कदम उठाए गए। शिक्षा और परिवारों से मिलाने के लिए किसी कार्य योजना पर अमल किया जा रहा है कि नहीं। यदि कोई बंधुआ मजदूर के रूप में काम कर रहा है, तो उस दिशा में कानूनी कार्रवाई करने का क्या प्रावधान है। आयोग ने सभी औद्योगिक इलाकों का सर्वे कराकर सुनिश्चित करने को कहा है कि वहां बाल मजदूरी तो नहीं की जा रही है। यदि ऐसा है तो नियोक्ता के खिलाफ क्या कार्रवाई की जा रही है। मामले में उत्तर पश्चिम दिल्ली के जिला मजिस्ट्रेट को भी शामिल किया गया है।

जींद सिविल अस्पताल मामले में हरियाणा सरकार को नोटिस

एक अन्य मामले में आयोग ने हरियाणा के जींद में सिविल अस्पताल की खराब चिकित्सा व्यवस्था पर हरियाणा सरकार के मुख्य सचिव को नोटिस जारी कर एक सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। आयोग ने स्वास्थ्य सेवाओं पर सवालिया निशान लगाते हुए कहा है कि डॉक्टरों के 55 स्वीकृत पद हैं। इनमें से केवल 19 पद भरे हैं। हर दिन करीब 2 हजार मरीज अस्पताल आते हैं। हालांकि, उनमें से अधिकांश को अलग-अलग अस्पतालों में रेफर कर दिया जाता है, क्योंकि अस्पताल में चिकित्सा उपकरण और दवाइयों का अभाव है। यही नहीं बंदरों के आतंक के चलते अलग से तीमारदारों और मरीजों परेशानियों का सामना करना पड़ता है। आयोग ने कहा कि यदि यह सभी बातें सही हैं तो रोगियों के स्वास्थ्य और चिकित्सा देखभाल के अधिकार के उल्लंघन का गंभीर मसला है। यह नागरिकों के मूल अधिकारों पर भी कुठाराघात है। आयोग ने राज्य सरकार से कहा है कि वह सिविल अस्पताल में सुधार सुनिश्चित करें। डॉक्टरों की तुरंत नियुक्ति हो। मरीजों को उपचार मिले, उन्हें दवाएं भी उपलब्ध कराई जाएं।

AMAR UJALA, Online, 10.7.2024
Page No. 0, Size:(0)cms X (0)cms.

हेल्पलाइन नंबर 1098 का प्रचार करने का निर्देश: हाईकोर्ट

उच्च न्यायालय ने मंगलवार को दिल्ली सरकार को राष्ट्रीय राजधानी में बच्चों द्वारा भीख मांगने की घटनाओं से निपटने के लिए बाल हेल्पलाइन नंबर 1098 का प्रचार करने का निर्देश दिया है। कार्यवाहक मुख्य न्यायाधीश मनमोहन वन्यायमूर्ति तुषार राव गेडेला की पीठ ने बाल भीख मांगने के खिलाफ एक जनहित याचिका पर सुनवाई करते हुए यह निर्देश दिया। दिल्ली सरकार ने पीठ को बताया कि कोई भी व्यक्ति इस तरह की घटना की सूचना हेल्पलाइन पर दे सकता है और इसके लिए एक तंत्र बनाया गया है, जिसके तहत बच्चे को परामर्श दिया जाएगा और उसे उसके पैतृक घर या बाल देखभाल संस्थान में भेजा जाएगा।

Haryana: NHRC takes suo motu cognizance of poor infrastructure at Civil Hospital in Jind

https://health.economictimes.indiatimes.com/news/hospitals/haryana-nhrc-takes-suo-motu-cognizance-of-poor-infrastructure-at-civil-hospital-in-jind/111610297

According to the press release, the report is expected to include the steps taken/proposed to be taken to improve the overall condition of the Jind Civil Hospital so that patients can get medical care without any difficulty and are not referred to the other hospitals due to the non-availability of doctors and other necessary life-saving facilities.

New Delhi: The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report, which was carried on July 5, alleging that the infrastructure of the Civil Hospital in Jind, Haryana is in "deplorable condition".

Notably, there are 55 sanctioned posts of doctors in the hospital out of which only 19 posts are filled. Reportedly, about 2000 patients visit the hospital daily, however, most of them are referred to other hospitals as it has neither proper medical equipment nor medicines. The hospital premises also face monkey menace, which has further added to their woes, a press release by the NHRC said. The Commission has observed the contents of the news report, if true, raise a serious issue of violation of the right to health and medical care of the patients which are basic human rights of the citizens.

Accordingly, the Commission has also issued a notice to T.V.S.N. Prasad, Chief Secretary, Government of Haryana calling for a detailed report within one week.

The NHRC also took to its official X handle and posted, "NHRC notices to the Chief Secretary, Government of Haryana over the reported poor infrastructural and medical facilities in the Civil Hospital, Jind, Haryana."

According to the press release, the report is expected to include the steps taken/proposed to be taken to improve the overall condition of the Jind Civil Hospital so that patients can get medical care without any difficulty and are not referred to the other hospitals due to the non-availability of doctors and other necessary life-saving facilities.

NATIONAL HUMAN RIGHTS COMMISSION

HINDU, Online, 10.7.2024

Page No. 0, Size:(0)cms X (0)cms.

NHRC issues notice over rescue of 23 child labourers in Saraswati Vihar

https://www.thehindu.com/incoming/nhrc-issues-notice-over-rescue-of-23-child-labourers-in-saraswati-vihar/article68385189.ece

The National Human Rights Commission (NHRC) on Tuesday issued notice to the Chief Secretary and the Commissioner of Police over the rescue of 23 child labourers, nine girls and 14 boys, from Saraswati Vihar in north-west Delhi.

The rescued children, who were allegedly brought to Delhi from nearby States, were working in various factories.

The commission said the Child Labour (Prohibition and Regulation) Act, 1986, as amended in 2016, prohibits the employment of children under the age of 14 years in any capacity, including domestic help. The Act also makes it a criminal offence to employ a child as a worker or labourer.

Calling for a detailed report on the matter, the NHRC has also directed the area district magistrate to include the action taken as per the provisions of the Act, the steps taken for their rehabilitation and reunion with their families, and efforts to continue their education.

“The DM is also expected to inform us regarding legal action taken if any child labourer was being kept under bondage,” a communique from the commission said.

The NHRC added that it had come across reports of violations of the labour laws by the owners of the factories running in various parts of the Capital in the past as well.

“A survey of Delhi is required to be conducted to know if there are more industrial units where the children are being engaged as labourers and what action has been taken against them,” it said.

NHRC Issues Notices Over Child Labor and Hospital Conditions

https://www.devdiscourse.com/article/law-order/3011124-india-secures-return-of-nationals-misled-into-russian-army-service

The National Human Rights Commission (NHRC) has issued notices to the Delhi government and its police commissioner regarding the rescue of 23 child laborers. Additionally, the NHRC addressed the poor condition of a civil hospital in Jind, Haryana, highlighting issues related to understaffing and inadequate medical resources.

The NHRC announced on Tuesday that it has issued a notice to the Delhi government and the city's police commissioner following reports of 23 child laborers rescued from the Northwest district

According to the NHRC, these children were brought in from nearby states to work in various factories. The commission called for a survey to identify more industrial units employing child labor and assess the actions taken against them.

The NHRC took suo motu cognisance of a media report from July 5 that highlighted the rescue of 23 child laborers, including nine girls, from Saraswati Vihar. The commission stressed that the report's content, if true, signifies a severe violation of children's rights. The NHRC has demanded detailed reports from the Delhi chief secretary and police commissioner within two weeks.

Additionally, the Northwest Delhi district magistrate has been directed to submit a detailed report on actions taken under the Child Labour (Prohibition and Regulation) Act, including measures for rehabilitation and family reunification of the children.

The NHRC also reacted to complaints and news reports alleging violations of labor laws by factory owners in Delhi. The commission is seeking information on actions taken against these employers.

Separately, the NHRC has taken suo motu notice of a media report from July 5 that criticized the poor condition of a civil hospital in Jind, Haryana. The hospital reportedly has only 19 doctors for 55 sanctioned posts, and about 2,000 patients visit daily. The lack of proper medical equipment, medicines, and the monkey menace have further exacerbated the situation.

The NHRC observed that these conditions, if true, indicate a violation of patients' right to health and medical care. The commission has asked the Haryana chief secretary for a detailed report within one week, outlining the steps taken or proposed to improve the hospital's overall condition.

NHRC issues notices to Delhi Chief Secretary, Police Commissioner over rescue of child labourers

https://www.msn.com/en-xl/news/other/nhrc-issues-notices-to-delhi-chief-secretary-police-commissioner-over-rescue-of-child-labourers/ar-BB1pFBVZ

New Delhi [India], July 9 (ANI): The National Human Rights Commission (NHRC) on Tuesday took suo motu cognizance of a media report, carried on July 5, that 23 child labourers were rescued in the Saraswati Vihar area of North-West District, Delhi.

According to an official release, the children including nine girls and 14 boys were brought to Delhi from nearby states and were working in various factories.

"The Commission has observed the contents of the news report, if true, raise a serious issue of violation of the rights of the children. The Child Labour (Prohibition and Regulation) Act, 1986 as amended in 2016 prohibits the employment of children under the age of 14 years in any capacity including domestic help," the release said.

"The Act also makes it a criminal offence to employ a child as a worker/ labourer. Accordingly, it has issued notices to the Chief Secretary, Government of NCT of Delhi and the Commissioner of Police, Delhi to submit a detailed report in the matter within two weeks," it added.

The Commission also directed the District Magistrate (DM), North West Delhi to submit a report indicating the action taken as per provisions of the Child Labour (Prohibition and Regulation) Act, steps taken for their rehabilitation and reunion with their respective families as well as to continue their education

"The DM, North West Delhi is also expected to inform regarding legal action taken if any child labourer was being kept under bondage," the release said.

Earlier also, the Commission came across such complaints/ news reports alleging violation of the Labour Laws by the owners of the factories running in various parts of the National Capital.

Given this, the Commission has also sought to know about the action taken against such delinquent employers. A survey of the NCT of the Delhi area is required to be conducted to know if there are more industrial units where the children are being engaged as labourers and what action has been taken against them. (ANI)

FREE PRESS JOURNAL, Online, 10.7.2024
Page No. 0, Size:(0)cms X (0)cms.

NHRC Takes Suo Motu Cognizance Of 23 Child Labourers Rescued In Delhi's Saraswati Vihar

https://www.freepressjournal.in/india/nhrc-takes-suo-motu-cognizance-of-23-child-labourers-rescued-in-delhis-saraswati-vihar

The Commission has observed the contents of the news report, if true, raise a serious issue of violation of the rights of the children. The Child Labour (Prohibition and Regulation) Act, 1986 as amended in 2016 prohibits the employment of children under the age of 14 years in any capacity including domestic help.

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report, carried on 5th July 2024, that 23 child labourers, including nine girls and 14 boys, were rescued in the Saraswati Vihar area of North-West District, Delhi. Reportedly, they were brought to Delhi from nearby states and were working in various factories.

The Commission has observed the contents of the news report, if true, raise a serious issue of violation of the rights of the children. The Child Labour (Prohibition and Regulation) Act, 1986 as amended in 2016 prohibits the employment of children under the age of 14 years in any capacity including domestic help. The Act also makes it a criminal offence to employ a child as a worker/ labourer. Accordingly, it has issued notices to the Chief Secretary, Government of NCT of Delhi and the Commissioner of Police, Delhi to submit a detailed report in the matter within two weeks.

The District Magistrate (DM), North West Delhi is directed to submit a report indicating the action taken as per provisions of the Child Labour (Prohibition and Regulation) Act, steps taken for their rehabilitation and reunion with their respective families as well as to continue their education. The DM, North West Delhi is also expected to inform regarding legal action taken if any child labourer was being kept under bondage.

Earlier also, the Commission came across such complaints/ news reports alleging violation of the Labour Laws by the owners of the factories running in various parts of the National Capital. In view of this, the Commission has also sought to know about the action taken against such delinquent employers. A survey of the NCT of the Delhi area is required to be conducted to know if there are more industrial units where the children are being engaged as labourers and what action has been taken against them.

NHRC takes suo motu cognizance of report alleging poor infrastructure of Civil Hospital

https://timesofindia.indiatimes.com/city/jind/nhrc-takes-suo-motu-cognizance-of-report-alleging-poor-infrastructure-of-civil-hospital/articleshow/111613972.cms

JIND: The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report, carried on July 5 alleging that the infrastructure of the Civil Hospital, Jind, Haryana is in poor condition. There are 55 sanctioned posts of doctors in the hospital out of which only 19 posts are filled. Reportedly, about 2000 patients visit the hospital daily, however, most of them are referred to other hospitals as it has neither proper medical equipment nor medicines. The monkey menace in the hospital has further added to their woes.

The Commission has observed the contents of the news report, if true, raise a serious issue of violation of the right to health and medical care of the patients which are basic human rights of the citizens. Accordingly, it has issued notice to the Chief Secretary, Government of Haryana calling for a detailed report within one week.

The report is expected to include the steps taken/ proposed to be taken to improve the overall condition of the Jind Civil Hospital so that patients could get medical care without any difficulty and are not referred to the other hospitals due to the non-availability of doctors and other necessary life-saving facilities.

NHRC ने जींद के सिविल अस्पताल में खराब बुनियादी ढांचे का स्वतः संज्ञान लिया

https://jantaserishta.com/delhi-ncr/nhrc-takes-suo-motu-cognizance-of-poor-infrastructure-at-jind-civil-hospital-3380731

New Delhi नई दिल्ली : राष्ट्रीय मानवाधिकार आयोग **(एनएचआरसी),** भारत ने 5 जुलाई को प्रकाशित एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है, जिसमें आरोप लगाया गया है कि हरियाणा के जींद में सिविल अस्पताल का बुनियादी ढांचा "दयनीय स्थिति" में है। उल्लेखनीय है कि अस्पताल में डॉक्टरों के 55 स्वीकृत पद हैं, जिनमें से केवल 19 पद भरे हुए हैं। कथित तौर पर, लगभग 2000 मरीज प्रतिदिन अस्पताल आते हैं, हालांकि, उनमें से अधिकांश को अन्य अस्पतालों में रेफर कर दिया जाता है क्योंकि इसमें न तो उचित चिकित्सा उपकरण हैं और न ही दवाइयाँ। एनएचआरसी द्वारा जारी एक प्रेस विज्ञप्ति में कहा गया है कि अस्पताल परिसर में बंदरों का आतंक भी है, जिसने उनकी परेशानियों को और बढ़ा दिया है। आयोग ने पाया है कि समाचार रिपोर्ट की सामग्री, यदि सत्य है, तो रोगियों के स्वास्थ्य और चिकित्सा देखभाल के अधिकार के उल्लंघन का एक गंभीर मुद्दा उठाती है जो नागरिकों का मूल मानवाधिकार है।

तदनुसार, आयोग ने हरियाणा सरकार के मुख्य सचिव टीवीएसएन प्रसाद को भी नोटिस जारी कर एक सप्ताह के भीतर विस्तृत रिपोर्ट देने को कहा है। एनएचआरसी ने अपने आधिकारिक एक्स हैंडल पर भी पोस्ट किया, " एनएचआरसी ने हरियाणा सरकार के मुख्य सचिव को सिविल अस्पताल , जींद , हरियाणा में कथित खराब बुनियादी ढांचे और चिकित्सा सुविधाओं पर नोटिस जारी किया ।" प्रेस विज्ञप्ति के अनुसार, रिपोर्ट में जींद सिविल अस्पताल की समग्र स्थिति में सुधार के लिए उठाए गए/प्रस्तावित कदमों को शामिल करने की उम्मीद है ताकि मरीजों को बिना किसी कठिनाई के चिकित्सा सेवा मिल सके और डॉक्टरों और अन्य आवश्यक जीवन रक्षक सुविधाओं की अनुपलब्धता के कारण उन्हें अन्य अस्पतालों में रेफर न किया जाए। (एएनआई)

JANTA SE RISHTA, Online, 10.7.2024
Page No. 0, Size:(0)cms X (0)cms.

NHRC ने दिल्ली के मुख्य सचिव और पुलिस आयुक्त को जारी किया नोटिस

https://jantaserishta.com/delhi-ncr/nhrc-issued-notice-to-chief-secretary-and-police-commissioner-of-delhi-3380850

New Delhiनई दिल्ली : राष्ट्रीय मानवाधिकार आयोग **(एनएचआरसी)** ने मंगलवार को 5 जुलाई को मीडिया में आई एक रिपोर्ट का स्वतः संज्ञान लिया, जिसमें बताया गया था कि दिल्ली के उत्तर-पश्चिम जिले के सरस्वती विहार इलाके में 23 बाल मजदूरों को बचाया गया है । एक आधिकारिक विज्ञप्ति के अनुसार, नौ लड़कियों और 14 लड़कों सहित बच्चों को आस-पास के राज्यों से दिल्ली लाया गया था और वे विभिन्न कारखानों में काम कर रहे थे। विज्ञप्ति में कहा गया है, "आयोग ने पाया है कि समाचार रिपोर्ट की सामग्री, यदि सत्य है, तो बच्चों के अधिकारों के उल्लंघन का एक गंभीर मुद्दा उठाती है। 2016 में संशोधित बाल श्रम (निषेध और विनियमन) अधिनियम, 1986 घरेलू मदद सहित किसी भी क्षमता में 14 वर्ष से कम उम्र के बच्चों के रोजगार पर प्रतिबंध लगाता है।"

"यह अधिनियम किसी बच्चे को कामगार/मजदूर के रूप में काम पर रखना भी एक आपराधिक अपराध बनाता है। तदनुसार, इसने मुख्य सचिव, एनसीटी दिल्ली सरकार और पुलिस आयुक्त, दिल्ली को दो सप्ताह के भीतर मामले में एक विस्तृत रिपोर्ट प्रस्तुत करने के लिए नोटिस जारी किया है," इसने कहा। आयोग ने जिला मजिस्ट्रेट (डीएम), उत्तर पश्चिमी दिल्ली को बाल श्रम (निषेध और विनियमन) अधिनियम के प्रावधानों के अनुसार की गई कार्रवाई, उनके पुनर्वास और उनके संबंधित परिवारों के साथ पुनर्मिलन के साथ-साथ उनकी शिक्षा जारी रखने के लिए उठाए गए कदमों को इंगित करने वाली एक रिपोर्ट प्रस्तुत करने का भी निर्देश दिया। विज्ञप्ति में कहा गया है, "डीएम, उत्तर पश्चिमी दिल्ली से यह भी अपेक्षित है कि यदि कोई बाल मजदूर बंधुआ बनाकर रखा जा रहा है तो उसके खिलाफ की गई

कानूनी कार्रवाई के बारे में भी सूचित करें।"

इससे पहले भी, आयोग को राष्ट्रीय राजधानी के विभिन्न हिस्सों में चल रहे कारखानों के मालिकों द्वारा श्रम कानूनों के उल्लंघन का आरोप लगाने वाली ऐसी शिकायतें/समाचार रिपोर्ट मिली थीं। इसे देखते हुए, आयोग ने ऐसे दोषी नियोक्ताओं के खिलाफ की गई कार्रवाई के बारे में भी जानना चाहा है। दिल्ली क्षेत्र में एक सर्वेक्षण किए जाने की आवश्यकता है, ताकि पता चल सके कि क्या ऐसी और औद्योगिक इकाइयां हैं, जहां बच्चों को मजदूरी के रूप में लगाया जा रहा है तथा उनके खिलाफ क्या कार्रवाई की गई है। (एएनआई)

BHARAT 24 LIVE, Online, 10.7.2024
Page No. 0, Size:(0)cms X (0)cms.

NHRC ने बाल श्रमिकों को छुड़ाने के मामले में दिल्ली के मुख्य सचिव और पुलिस आयुक्त को नोटिस जारी किया

https://bharat24live.com/nhrc-issues-notice-to-delhi-chief-secretary-and-police-commissioner-in-the-case-of-rescue-of-child-laborers

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मंगलवार (5 जुलाई) को आई एक मीडिया रिपोर्ट पर स्वत: संज्ञान लिया, जिसमें कहा गया था कि उत्तर दिल्ली के सरस्वती विहार इलाके में 23 बाल मजदूरों को बचाया गया था.

नई दिल्ली: राष्ट्रीय मानवाधिकार आयोग **(एनएचआरसी)** ने मंगलवार (5 जुलाई) को आई एक मीडिया रिपोर्ट पर स्वत: संज्ञान लिया, जिसमें कहा गया था कि उत्तर दिल्ली के सरस्वती विहार इलाके में 23 बाल मजदूरों को बचाया गया था.

एक आधिकारिक विज्ञप्ति के अनुसार, नौ लड़कियों और 14 लड़कों सहित बच्चों को आसपास के राज्यों से दिल्ली लाया गया था और वे विभिन्न कारखानों में काम कर रहे थे.

विज्ञप्ति में कहा गया है, "आयोग ने पाया है कि समाचार रिपोर्ट की सामग्री, यदि सच है, तो बच्चों के अधिकारों के उल्लंघन का एक गंभीर मुद्दा उठाती है. 2016 में संशोधित बाल श्रम (घरेलू नौकर सहित किसी भी क्षमता में 14 वर्ष की आयु) अधिनियम, 1986 के तहत बच्चों के रोजगार पर प्रतिबंध लगाता है.

इसमें आगे जोड़ा गया, "अधिनियम किसी बच्चे को कामगार/श्रमिक के रूप में नियोजित करना भी एक आपराधिक अपराध बनाता है. तदनुसार, इसने मुख्य सचिव, एनसीटी दिल्ली सरकार और पुलिस आयुक्त, दिल्ली को मामले में दो सप्ताह के भीतर एक विस्तृत रिपोर्ट प्रस्तुत करने के लिए नोटिस जारी किया है."

आयोग ने उत्तर पश्चिम दिल्ली के जिला मजिस्ट्रेट (डीएम) को बाल श्रम (निषेध और विनियमन) अधिनियम के प्रावधानों के अनुसार की गई कार्रवाई, उनके पुनर्वास और उनकी शिक्षा जारी रखने के लिए उनके संबंधित परिवारों के साथ पुनर्मिलन के लिए उठाए गए कदमों के साथ-साथ एक रिपोर्ट प्रस्तुत करने का भी निर्देश दिया.

विज्ञप्ति में कहा गया है, "डीएम, उत्तर पश्चिम दिल्ली से यह भी अपेक्षा की जाती है कि यदि किसी बाल श्रमिक को बंधन में रखा जा रहा है तो की गई कानूनी कार्रवाई के बारे में सूचित करें."

इससे पहले भी, आयोग को ऐसी शिकायतें/समाचार रिपोर्टें मिली थीं, जिनमें राष्ट्रीय राजधानी के विभिन्न हिस्सों में चल रहे कारखानों के मालिकों द्वारा श्रम कानूनों के उल्लंघन का आरोप लगाया गया था.

इसे देखते हुए आयोग ने ऐसे दोषी नियोक्ताओं के खिलाफ की गई कार्रवाई के बारे में भी जानना चाहा है. यह जानने के लिए कि क्या और भी औद्योगिक इकाइयाँ हैं जहाँ बच्चों से मज़दूरी कराई जा रही है और उनके खिलाफ क्या कार्रवाई की गई है, दिल्ली क्षेत्र के एनसीटी का एक सर्वेक्षण आयोजित करने की आवश्यकता है.

NATIONAL HUMAN RIGHTS COMMISSION

TIMES OF INDIA, Online, 10.7.2024

Page No. 0, Size:(0)cms X (0)cms.

Rescue of 23child labourers: NHRC notices to govt, cops

https://timesofindia.indiatimes.com/city/delhi/nhrc-issues-notices-to-delhi-govt-and-police-for-rescue-of-23-child-labourers/articleshow/111617357.cms

New Delhi: National Human Rights Commission has issued notices to Delhi govt and the police commissioner seeking a report within two weeks in a case involving 23 child labourers rescued from factories in the Saraswati Vihar area of northwest district in Delhi.

NHRC has taken suo motu cognisance of a news report dated July 5 that highlighted the case involving nine girls and 14 boys who have been rescued and sent to a govt-run children's home.

The commission has also asked the state to carry out a survey to establish if there are more industrial units where children are being engaged as labourers and what action has been taken against them.

NHRC said in its statement that earlier also, the commission had come across such complaints and news reports alleging violation of labour laws by owners of factories running in various parts of the national Capital.

In view of this, the commission has sought to know the action taken against such delinquent employers.

In the Saraswati Vihar case, the children were brought to Delhi from nearby states and were working in various factories dealing in steel polishing, utensils and cardboard among others. The commission observed that if the reports were true, they raised a serious issue of violation of the rights of children. The Child Labour (Prohibition and Regulation) Act prohibits employment of children under the age of 14 years in any capacity including domestic help.

We also published the following articles recently

NHRC seeks report over death of girl childLearn about the NHRC's request for an action-taken report from the Odisha government following the tragic death of a five-year-old girl in Gajapati district. Human rights activist Radhakanta Tripathy seeks investigation and legal action, urging authorities to provide compensation to the family. Stay informed about this developing case.111463799

NHRC takes suo motu cognizance of report alleging poor infrastructure of Civil HospitalNHRC addresses concerns over inadequate infrastructure and staff at Jind Civil Hospital. Patients facing challenges due to lack of medical resources. Government of Haryana asked to provide report on steps taken to improve healthcare services.111613972

Govt has constituted taskforce to study impact of AI on future of work: Union labour secretaryGovernment taskforce studies AI impact on future work. India sees growth in job creation with focus on gig economy. Labour reforms and industry collaboration aim to boost workforce participation and inclusive growth. CII partners with government to set up career centres for job seekers.111520500

NEW INDIAN EXPRESS, Online, 10.7.2024
Page No. 0, Size:(0)cms X (0)cms.

SC asks Centre to reply within two weeks over plea to fill up vacancies in NHRC

https://www.newindianexpress.com/nation/2024/Jul/09/2023-poonch-terror-attack-case-probe-handed-over-to-nia-pak-based-handlers-role-suspected-2

The plea said that the NHRC has been running with one woman member who has been designated as acting Chairperson from June 3

The Supreme Court on Tuesday granted two weeks time to the central government to file a reply to the plea filed by lawyer and social activist Radhakanta Tripathy, alleging that the National Human Rights Commission (NHRC) was being run without a Chairperson and four other members.

The three-judge Bench of the top court led by Chief Justice D Y Chandrachud granted two weeks time to the Centre to reply and fixed the matter for further hearing to July 29.

Tripathy argued before the top court that the NHRC has been running with one woman member who has been designated as acting Chairperson from June 3 till the Chairperson is appointed.

The counsel appearing for the Centre tried to convince the court that the government is acting on the issue. The counsel requested the court to grant time to provide information on the steps taken for filling up the vacancies of the NHRC.

Vijayabharathi Sayani, an advocate from Telangana who joined the NHRC as a member in December 2023, is the first ever woman to be designated as acting Chairperson of the NHRC.

This is the first time in India that a woman advocate is heading the NHRC.

The SC had issued a notice on the PIL on July 4, 2023. Since then the case has been listed more than 12 times but not been taken up for hearing by the apex court.

Finding no other way, Tripathy tried to mention the urgency of the issue. He said the present situation was likely to happen in his application. But the SC Registry again deleted the matter from the May 17 causelist just before the summer vacation.

Tripathy, on whose earlier two PILs the Supreme Court notices ensured that NHRC vacancies filled up, said even after a notice from the apex court, the government allowed the NHRC to be headless and four members short of the actual five-member strength.

This is the third PIL of Tripathy for filling up of vacancies in the NHRC. Last time he filed the PIL when the NHRC created history by running without a Chairperson or acting Chairperson.

Subsequently during the COVID period, the government appointed Justice Arun Mishra as Chairperson.

The government also amended the Protection of Human Rights Act, 1993 to ensure at least one woman member in the NHRC and State Human Rights Commissions.

Earlier, on February 27, 2017, a bench headed by the then Chief Justice J S Kheher while hearing the PIL on NHRC vacancies stated, "Mr Tripathy, you helped everybody by filing the PIL. We are grateful to you." Similarly, a bench headed by former judge Justice L. Nageswar Rao while disposing the PIL on the NHRC vacancies thanked Tripathy.

SC directs Centre to file reply on plea seeking directions to fill vacancies in NHRC

https://legal.economictimes.indiatimes.com/news/litigation/sc-directs-centre-to-file-reply-on-plea-seeking-directions-to-fill-vacancies-in-nhrc/111612755

The Supreme Court directed the Centre on Tuesday to file a reply within two weeks on a plea seeking directions to fill vacancies in the National Human Rights Commission.

The Supreme Court directed the Centre on Tuesday to file a reply within two weeks on a plea seeking directions to fill vacancies in the National Human Rights Commission. A bench comprising Chief Justice DY Chandrachud and Justice JB Pardiwala asked the Centre to inform it about the steps taken and the time needed to fill the vacancies in the National Human Rights Commission (NHRC).

The petition has been posted for hearing on July 29.The top court was hearing a plea filed by lawyer Radhakanta Tripathy, seeking directions to fill the vacant posts.Tripathy submitted that the NHRC had been functioning with only one member.The Centre had earlier appointed Vijaya Bharathi Sayani as acting chairperson after former apex court judge Arun Mishra demitted office.Sayani, an advocate practising before Telangana High Court, was appointed as an NHRC member in December 2023.According to the NHRC, Sayani handled cases of women harassment and dowry, providing pro bono legal aid to those belonging to economically weaker sections.

Supreme Court Directs Centre to Fill NHRC Vacancies

https://www.devdiscourse.com/article/law-order/3011011-supreme-court-directs-centre-to-fill-nhrc-vacancies

The Supreme Court has instructed the Centre to submit a response within two weeks regarding the filling of vacancies in the National Human Rights Commission (NHRC). The court is reviewing a plea by lawyer Radhakanta Tripathy, citing NHRC's operational deficiencies due to unfilled positions.

The Supreme Court directed the Centre on Tuesday to file a reply within two weeks on a plea seeking to fill vacancies in the National Human Rights Commission (NHRC).

A bench of Chief Justice DY Chandrachud and Justice JB Pardiwala requested the Centre to inform the court about the measures taken and the estimated time required to address the vacancies.

The petition, filed by lawyer Radhakanta Tripathy, has been scheduled for a hearing on July 29.

Tripathy highlighted that the NHRC is currently operating with only one member.

The Centre had previously appointed Vijaya Bharathi Sayani as the acting chairperson following the departure of former Supreme Court judge Arun Mishra.

Sayani, an advocate at Telangana High Court, joined the NHRC in December 2023, known for handling cases of women's harassment and dowry and offering pro bono legal aid to economically weaker sections.

'TMC men routinely whip women in public': BJP shares another video of woman being trashed in Bengal

https://www.msn.com/en-in/news/India/tmc-men-routinely-whip-women-in-public-bjp-shares-another-video-of-women-being-trashed-in-bengal/ar-BB1pDYaB

NEW DELHI: The Bharatiya Janata Part (BJP) on Tuesday shared a video showing a woman allegedly being trashed by a close aide of TMC MLA Madan Mitra and "his gang."

BJP IT cell head Amit Malviya in his X post sharing the video said, "Jayanta Singh, an associate of TMC MLA Madan Mitra, and his gang, routinely whip women in public. They recently lynched a woman and her daughter in Ariadaha, part of Kamarhati Municipality, Dum Dum.

Malviya criticising the TMC government said that, "TMC men usually target women, who turn down their overtures… Perhaps Mamata Banerjee can explain why her confidant Madan Mitra's men are assaulting women with such impunity."

The BJP said that the flogging of Meherun Nesha in West Bengal's Chopra was not an isolated incident, alleging a pattern of instant justice dispensed by Mamata Banerjee's men. Malviya shared another video (13 seconds) showing TMC members assaulting a girl in their 'Insaf Sabha' at Taltala Cub in Kamarhati Assembly, reportedly occurring six months ago in Dum Dum, part of the Greater Kolkata region

Malviya called on the National Commission for Women (NCW) and the National Human Rights Commission (NHRC) to address the lawlessness in Bengal, the increasing crimes against women, and the perceived collapse of the constitutional framework.

The Trinamool Congress (TMC) is yet to respond to these allegations.

Meanwhile, National Commission for Women condemned the incident and "urged a fair and time bound investigation." NCW in their X post said, "National Commission for Women has come across a video shared by Ms. Trupti Garg on 'X' showing a woman being brutally assaulted by men allegedly from TMC in West Bengal. The Commission strongly condemns this incident and urges a fair, time-bound investigation. The victim should receive free medical treatment.

"The provisions must be invoked in the FIR, and all accused must be arrested promptly. A detailed action report has been asked by the Chairperson NCW from DGP of the state within 3 days," NCW added.

National spokes person of BJP, Shehzad Poonawala also took it to X criticising TMC and said that, "TMC means Talibani Mujhe Chahiye

Poonawala took a swipe on INDIA bloc and leader of opposition Rahul Gandhi for not responding to Sandeshkhali, Chopra and other similar incidents: "Will leader of hypocrisy Rahul Gandhi say a word or visit? What about INDI alliance netas? (Sandeshkhali - silent, Chopra - silent, Post poll rapes - silent, Mahua Moitra tweet- silent, Swati Maliwal - silent.) TMC leaders have themselves confirmed the video..

their defence is that its a few weeks/months old! Is that even a defence? It means TMC as usual suppressed the video using threats," he said

PRINT, Online, 10.7.2024
Page No. 0, Size:(0)cms X (0)cms.

केंद्रीय मंत्री एल मुरुगन ने लगाया तमिलनाडु में दलितों के 'व्यापक उत्पीड़न' का आरोप

https://hindi.theprint.in/india/%E0%A4%95%E0%A5%87%E0%A4%82%E0%A4%A6%E0%A5%8D%E0%A4%B0%E0%A5%80%E0%A4%AF-%E0%A4%AE%E0%A4%82%E0%A4%A4%E0%A5%8D%E0%A4%B0%E0%A5%80-%E0%A4%8F%E0%A4%B2-%E0%A4%AE%E0%A5%81%E0%A4%B0%E0%A5%81%E0%A4%97/705906/

नई दिल्ली, नौ जुलाई (भाषा) केंद्रीय मंत्री एल मुरुगन ने मंगलवार को आरोप लगाया कि तमिलनाडु में दलितों के खिलाफ बड़े पैमाने पर अत्याचार हो रहे हैं और द्रमुक सरकार के शासन में राज्य में राजनीतिक नेता भी सुरक्षित नहीं हैं।

मुरुगन ने यहां भाजपा मुख्यालय में एक संवाददाता सम्मेलन में कहा कि पार्टी की राज्य इकाई के उपाध्यक्ष वी पी दुरईसामी के नेतृत्व में तमिलनाडु भाजपा का एक प्रतिनिधिमंडल शाम को राष्ट्रीय अनुसूचित जाति आयोग और **राष्ट्रीय मानवाधिकार आयोग** से संपर्क करेगा और उनसे मामले में उचित कार्रवाई करने का आग्रह करेगा

संवाददाता सम्मेलन में दुरईसामी सहित भाजपा की तमिलनाडु इकाई के वरिष्ठ नेता मौजूद थे।

मुरुगन ने कहा, "मई 2021 में द्रमुक के सत्ता में आने के बाद तमिलनाडु में दलितों के खिलाफ अत्याचारों में जबरदस्त वृद्धि हुई है। एक सर्वेक्षण के अनुसार, राज्य में हर साल दलितों के खिलाफ अत्याचार के 2,000 से अधिक मामले दर्ज किए जाते हैं।"

उन्होंने 2022 से दलितों के खिलाफ कथित अत्याचार की घटनाओं और राज्य में भाजपा नेताओं पर हमले और हत्या की कुछ घटनाओं का जिक्र करते हुए इसके लिए मुख्यमंत्री एम के स्टालिन की "पूर्ण विफलता" को जिम्मेदार ठहराया।

मुरुगन ने कहा, "हाल ही में दलित नेता और बहुजन समाज पार्टी के प्रदेश अध्यक्ष के आर्मस्ट्रांग की हत्या कर दी गई।"

उन्होंने आरोप लगाया कि द्रमुक सरकार के शासन में राज्य में "राजनीतिक नेता भी सुरक्षित नहीं हैं।"

उन्होंने कहा, "अनुसूचित जाति के नेताओं और लोगों की कोई सुरक्षा नहीं है। द्रमुक सरकार में उन्हें उत्पीड़न का सामना करना पड़ रहा है।"

PRINT, Online, 10.7.2024
Page No. 0, Size:(0)cms X (0)cms.

जम्मू-कश्मीर में सांविधिक संस्थाओं के निष्क्रिय होने के आरोप वाली जनहित याचिका न्यायालय ने खारिज की

https://hindi.theprint.in/india/%E0%A4%9C%E0%A4%AE%E0%A5%8D%E0%A4%AE%E0%A5%82-%E0%A4%95%E0%A4%B6%E0%A5%8D%E0%A4%AE%E0%A5%80%E0%A4%B0-%E0%A4%AE%E0%A5%87%E0%A4%82-%E0%A4%B8%E0%A4%BE%E0%A4%82%E0%A4%B5%E0%A4%BF%E0%A4%A7%E0%A4%BF/706007/

नयी दिल्ली, नौ जुलाई (भाषा) उच्चतम न्यायालय ने मंगलवार को उस जनहित याचिका को निस्तारित कर दिया जिसमें दावा किया गया था कि जम्मू-कश्मीर में सांविधिक संस्थाएं निष्क्रिय हैं।

इससे पहले केंद्र शासित प्रदेश प्रशासन ने न्यायालय को बताया कि ये अब कार्य कर रही हैं और राज्य मानवाधिकार आयोग जैसी कुछ संस्थाओं की शक्तियों का प्रयोग **राष्ट्रीय मानवाधिकार आयोग** द्वारा किया जा रहा है।

शीर्ष अदालत ने इससे पहले पुणे के वकील असीम सुहास सरोदे द्वारा दायर 2020 की जनहित याचिका पर केंद्र को नोटिस जारी किया था और इस पर फैसला करने में सॉलिसिटर जनरल तुषार मेहता की सहायता मांगी थी।

यह आरोप लगाया गया था कि तत्कालीन राज्य को विशेष दर्जा प्रदान करने वाले अनुच्छेद 370 के निरस्त होने के बाद राज्य मानवाधिकार आयोग जैसे वैधानिक निकाय केंद्र शासित प्रदेश में कार्यात्मक नहीं हैं।

जनहित याचिका में आरोप लगाया गया है कि जम्मू-कश्मीर राज्य महिला आयोग, राज्य दिव्यांग आयोग और उपभोक्ता विवाद निवारण आयोग समेत सात संस्थान काम नहीं कर रहे हैं।

प्रधान न्यायाधीश डी.वाई. चंद्रचूड़ और न्यायमूर्ति जे.बी. पारदीवाला की पीठ ने मंगलवार को सॉलिसिटर जनरल की इस दलील पर गौर किया कि वैधानिक निकाय काम कर रहे हैं और पूर्ववर्ती जम्मू कश्मीर राज्य की स्थिति में बदलाव के कारण उनमें से कुछ की शक्तियों का प्रयोग अब केंद्रीय निकायों द्वारा किया जा रहा है।

विधि अधिकारी ने कहा कि सात में से तीन आयोगों की शक्तियों का प्रयोग केंद्रीय निकाय द्वारा किया जा रहा है और बाकी केंद्र शासित प्रदेश में कार्यरत हैं।

उन्होंने अपने तर्क के समर्थन में जम्मू-कश्मीर के कानून, न्याय और संसदीय मामलों के विभाग के हलफनामे का भी हवाला दिया।

देश की खबरें | 23 बाल श्रमिक मुक्त कराए गए: एनएचआरसी ने दिल्ली सरकार और पुलिस आयुक्त को नोटिस भेजा

https://hindi.latestly.com/agency-news/23-child-laborers-freed-nhrc-sends-notice-to-delhi-government-and-police-commissionerr-2220601.html

Get Latest हिन्दी समाचार, Breaking News on India at LatestLY हिन्दी. राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मंगलवार को कहा कि उसने उत्तर पश्चिम जिले से 23 बाल श्रमिकों को मुक्त कराने की खबर को लेकर दिल्ली सरकार और राजधानी के पुलिस आयुक्त को नोटिस भेजा है।

नयी दिल्ली, नौ जुलाई राष्ट्रीय मानवाधिकार आयोग **(एनएचआरसी)** ने मंगलवार को कहा कि उसने उत्तर पश्चिम जिले से 23 बाल श्रमिकों को मुक्त कराने की खबर को लेकर दिल्ली सरकार और राजधानी के पुलिस आयुक्त को नोटिस भेजा है।

एनएचआरसी ने एक बयान में कहा कि बताया जा रहा है कि बाल श्रमिकों को आसपास के राज्यों से लाया गया था जो कथित तौर पर विभिन्न कारखानों में काम कर रहे थे।

इसमें कहा गया है कि यह जानने के लिए दिल्ली में एक सर्वेक्षण की आवश्यकता है कि क्या और भी औद्योगिक इकाइयां हैं जहां बाल श्रमिक काम कर रहे हैं और उनके खिलाफ क्या कार्रवाई की गई है।

मानवाधिकार निकाय ने पांच जुलाई की एक मीडिया खबर पर स्वत: संज्ञान लिया, जिसमें कहा गया था कि नौ लड़कियों सहित 23 बाल श्रमिकों को सरस्वती विहार क्षेत्र से मुक्त कराया गया।

यह कहा गया कि रिपोर्ट की सामग्री यदि सच है, तो यह बच्चों के अधिकारों के उल्लंघन का गंभीर मुद्दा उठाया गया है।

बाल श्रम (निषेध और विनियमन) अधिनियम 14 वर्ष से कम उम्र के बच्चों के काम पर रखने पर प्रतिबंध लगाता है। कानून किसी बच्चे को नियोजित करने को भी एक आपराधिक कृत्य बनाता है।

एनएचआरसी ने दिल्ली के मुख्य सचिव और पुलिस आयुक्त को दो सप्ताह के भीतर एक विस्तृत रिपोर्ट प्रस्तुत करने के लिए नोटिस जारी किया है।

एनएचआरसी ने कहा कि उत्तर पश्चिमी दिल्ली के जिला अधिकारी को बाल श्रम (निषेध और विनियमन) अधिनियम के प्रावधानों के अनुसार की गई कार्रवाई, बाल श्रमिकों के पुनर्वास और उनका उनके संबंधित परिवारों के साथ पुनर्मिलन के साथ-साथ उनकी शिक्षा जारी रखने के लिए उठाए गए कदमों का संकेत देने वाली एक रिपोर्ट प्रस्तुत करने का निर्देश दिया गया है।

बयान में कहा गया है कि जिलाधिकारी से यह भी अपेक्षा की जाती है कि यदि किसी बाल श्रमिक को 'बंधक' बनाकर रखा गया था तो की गई कानूनी कार्रवाई के बारे में सूचित करें।

एक अलग बयान में एनएचआरसी ने कहा कि उसने पांच जुलाई की मीडिया की एक खबर पर स्वत: संज्ञान लिया है, जिसमें आरोप लगाया गया है कि हरियाणा के जींद में एक सिविल अस्पताल का बुनियादी ढांचा 'खराब स्थिति' में है।

बयान में कहा गया, ''अस्पताल में चिकित्सकों के 55 पद स्वीकृत हैं लेकिन इनमें से केवल 19 पद भरे हुए हैं। कथित तौर पर लगभग 2,000 मरीज प्रतिदिन अस्पताल आते हैं। लेकिन उनमें से अधिकतर को अन्य अस्पतालों में भेजा जाता है क्योंकि अस्पताल में न तो उचित चिकित्सा उपकरण हैं और न ही दवाएं। अस्पताल में बंदरों के आतंक ने उनकी परेशानियां और बढ़ा दी हैं।''

देश की खबरें | न्यायालय ने एनएचआरसी के रिक्त पदों को भरने संबंधी याचिका पर केंद्र से जवाब तलब किया

https://hindi.latestly.com/agency-news/court-seeks-centres-response-on-plea-regarding-filling-of-vacant-nhrc-posts-2220463.html

Get Latest हिन्दी समाचार, Breaking News on India at LatestLY हिन्दी. उच्चतम न्यायालय ने मंगलवार को केंद्र सरकार को निर्देश दिया कि वह उस याचिका पर दो हफ्ते में जवाब दाखिल करे, जिसमें राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के रिक्त पदों को भरने के लिए निर्देश देने का अनुरोध किया गया है।

नयी दिल्ली, नौ जुलाई उच्चतम न्यायालय ने मंगलवार को केंद्र सरकार को निर्देश दिया कि वह उस याचिका पर दो हफ्ते में जवाब दाखिल करे, जिसमें राष्ट्रीय मानवाधिकार आयोग **(एनएचआरसी)** के रिक्त पदों को भरने के लिए निर्देश देने का अनुरोध किया गया है।प्रधान न्यायाधीश डी. वाई. चंद्रचूड़ और न्यायमूर्ति जे.बी. पारदीवाला की पीठ ने केंद्र से कहा कि वह (इस दिशा में) उठाए गए कदमों से उसे अवगत कराए और बताए कि एनएचआरसी के रिक्त पदों को भरने में कितना समय लगेगा।शीर्ष अदालत ने कहा कि वह मामले की सुनवाई 29 जुलाई को करेगी।

न्यायालय पेशे से वकील राधाकांत त्रिपाठी की याचिका पर सुनवाई कर रही थी, जिसमें रिक्त पदों को भरने के लिए निर्देश देने का अनुरोध किया गया है।त्रिपाठी ने कहा कि एनएचआरसी केवल एक सदस्य के साथ काम कर रही है।केंद्र ने शीर्ष अदालत के पूर्व न्यायाधीश अरुण मिश्रा के पद छोड़ने के बाद विजया भारती सयानी को कार्यवाहक अध्यक्ष नियुक्त किया था।तेलंगाना उच्च न्यायालय की वकील सयानी को दिसंबर 2023 में एनएचआरसी सदस्य के रूप में नियुक्त किया गया था।